

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'A' NEW DELHI**

**BEFORE SHRI G.S. PANNU, HON'BLE PRESIDENT
AND
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.3220/Del/2019
Assessment Year: 2014-15

Sh. Ankit Sadana, 4718/21-A, FF, Dayanand Mard, Daryaganj, New Delhi	Vs.	Pr. CIT -24, New Delhi
PAN :BLSPS6909J		
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Sh. Sumit Kumar Verma, Sr.DR

Date of hearing	20.05.2022
Date of pronouncement	20.05.2022

ORDER

PER SAKTIJIT DEY, JM:

In the present appeal, the assessee has challenged the order passed under section 263 of the Income-tax Act, 1961 by learned Principal Commissioner of Income Tax -24, New Delhi, for the assessment year 2014-15.

2. When the appeal was called for hearing none appeared on behalf of the assessee, however, the assessee has furnished letter dated 19.05.2022 seeking permission to withdraw the present

appeal, since the dispute arising in the appeal has been settled under the Direct Tax Vivad Se Vishwas Act, 2020.

3. Learned Departmental Representative did not oppose assessee's request for withdrawal of the appeal.

4. We have heard learned Departmental Representative and perused the materials on record. It is observed, the assessee had opted for settling the dispute arising in the present appeal under the Direct Tax Vivad Se Vishwas Act, 2020. Accepting assessee's declaration, the designated authority has issued Form 5 on 10.06.2021. Thus, for all practical purposes, the dispute arising in the present appeal has been settled.

5. In view of the aforesaid, we accept assessee's request for withdrawal of the appeal. Accordingly, the appeal is dismissed as withdrawn.

6. In the result, the appeal is dismissed.

Order pronounced in the open court on 20th May, 2022

**Sd/-
(G.S. PANNU)
PRESIDENT**

**Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER**

Dated: 20th May, 2022.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent

3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi